

(IV) COMMITTEE ON THE WELFARE OF  
SCHEDULED CASTES AND SCHEDULED  
TRIBES

SHRI RAM DHAN (Lalganj): I beg to move:

"That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 331B of the Rules of Procedure and Conduct of Business in Lok Sabha, twenty members from among themselves to serve as members of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes for the term beginning on the 1st May, 1978 and ending on the 30th April, 1979."

MR. SPEAKER: The question is:

"That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 331B of the Rules of Procedure and Conduct of Business in Lok Sabha, twenty members from among themselves to serve as members of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes for the term beginning on the 1st May, 1978 and ending on the 30th April, 1979."

*The motion was adopted.*

SHRI RAM DHAN: I beg to move:

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate ten members from Rajya Sabha to associate with the Committee on the Welfare of Scheduled Castes and Scheduled Tribes of the House for the term beginning on the 1st May, 1978 and ending on the 30th April 1979 and do communicate to this House the names of the members so nominated by Rajya Sabha."

MR. SPEAKER: The question is:

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate ten members from Rajya Sabha to associate with

the Committee on the Welfare of Scheduled Castes and Scheduled Tribes of the House for the term beginning on the 1st May, 1978 and ending on the 30th April 1979 and do communicate to this House the names of the members so nominated by Rajya Sabha."

*The motion was adopted.*

SHRI HARI VISHNU KAMATH (Hoshangabad): I waited patiently till the end of this series, items 13 to 19, I want to point out that wherever Lok Sabha is concerned the word used is 'elect', 'proceed to elect'; but wherever Rajya Sabha is concerned, say in items 15, 17 and 19, the word used is 'nominate'. The word 'nominate' has a particular connotation; in our rules the word 'nominate' is used only for committees nominated by you where there is no election. Here I find the use of the word 'nominate' anomalous in our democracy. Rajya Sabha is a democratically elected body and we are asking the Rajya Sabha to nominate. How can it nominate? I could understand if the Chairman nominates, just as you nominate Members to committees here; it is possible, proper and appropriate for the Chairman to nominate. But how can Rajya Sabha as a body nominate Members to any committee? That is difficult to comprehend. I should like you to throw some light on this matter, whether the word 'nominate' is right and proper; otherwise you may change the word to 'elect'.

MR. SPEAKER: I understand from the Office that this was the usual formula that had been used. But there is something in what Mr. Kamath says.

SHRI SHYAMNANDAN MISHRA (Begusarai): It is quite right in the form in which it has been given because it is the business of that House to do it in a manner in which their Constitution provides. The entire House, as a whole, would nominate to

this Committee and therefore the word used for is for the House as a whole to nominate to this Committee in what manner they would arrive at the names is the business of that House.

MR. SPEAKER: Fortunately for me I do not have to decide.

SHRI HARI VISHNU KAMATH: In the next item, the word used is 'appoint'. That is my point. Those words should be reviewed by some Committee or by yourself.

MR. SPEAKER: Your observations are noted without any decision being given.

SHRI HARI VISHNU KAMATH: That is they are kept pending.

SHRI SHYAMNANDAN MISHRA: My observations too.

MR. SPEAKER: Of course.

13.10 hrs.

### LOKPAL BILL

RECOMMENDATION TO RAJYA SABHA TO APPOINT MEMBERS TO JOINT COMMITTEE

SHRI SHYAMNANDAN MISHRA (Begusarai): I beg to move:

"That this House do recommend to Rajya Sabha that Rajya Sabha do appoint two members of Rajya Sabha to the Joint Committee on the Bill to provide for the appointment of a Lokpal to inquire into allegations of misconduct against public men and for matters connected therewith in the vacancies caused by the retirement of Sarvaswari K. A. Krishnaswamy and D. P. Singh from Rajya Sabha and do communicate to this House the

names of the members so appointed by Rajya Sabha to the Joint Committee."

MR. SPEAKER: The question is:

"That this House do recommend to Rajya Sabha that Rajya Sabha do appoint two members of Rajya Sabha to the Joint Committee on the Bill to provide for the appointment of a Lokpal to inquire into allegations of misconduct against public men and for matters connected therewith in the vacancies caused by the retirement of Sarvaswari K. A. Krishnaswamy and D. P. Singh from Rajya Sabha and do communicate to this House the names of the members so appointed by Rajya Sabha to the Joint Committee"

*The motion was adopted.*

13.10½ hrs.

### KHADI AND VILLAGE INDUSTRIES COMMISSION (AMENDMENT) BILL\*

THE MINISTER OF INDUSTRY (SHRI GEORGE FERNANDES): Sir, I beg to move for leave to introduce a Bill further to amend the Khadi and Village Industries Commission Act, 1956.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Khadi and Village Industries Commission Act, 1956."

*The motion was adopted.*

SHRI GEORGE FERNANDES: I introduce the Bill.

\*Published in Gazette of India Extraordinary, Part II, section 2, dated 12-4-78.